

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 118 - IA/254(AHM)2021
ITEM No. 119 - IA/255(AHM)2021
ITEM No. 120 - IA/304(AHM)2021
In
CP(IB) 503 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Huhtamaki PPL Ltd
V/s
Manpasand Beverages Ltd

.....Applicant

.....Respondent

Order delivered on ..19/07/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Harsh Khatri
For the Respondent :

ORDER

It is pointed out that the order of the Hon'ble Supreme Court to maintain the status quo relating to the CIRP of the Corporate Debtor is still in force. Hence, the matters stand adjourned to 10.10.2022.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Rajeev

-SD-

MADAN B GOSAVI
MEMBER (JUDICIAL)